

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.101
C.P.(IB)/307(AHM)2023

Proceedings under Section 7 IBC

IN THE MATTER OF:

R K Manufacturing Co.Limited
V/s
Devhari Exports (India) Limited

.....Applicant

.....Respondent

Order delivered on 26/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Dhiren Dave, Advocate
For the Respondent : Mr. Love S. Modi, Advocate

ORDER

Now a service affidavit has been filed by the applicant on 10.04.2024, vide inward diary No. D-3015. The same is taken on record. The notice was served to the respondent on 18.03.2024, through registered post as well as an email on 06.04.2024.

Today, Counsel for the Respondent filed his Vakalatnama across the bar without any reply, vide inward diary No. D-3552 which is taken on record. He seeks and is granted extended two weeks' more time to file a reply, by giving a copy to the other side. Thereafter, rejoinder, if any, before the next date of hearing.

Re-list on 15.05.2024.

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SAMEER KAKAR
MEMBER (TECHNICAL)

SHAMMI KHAN
MEMBER (JUDICIAL)